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CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

D.A. No. 1128/96

New Delhi this the 3rd February 1997

Hon'ble Shri S.R.Adige, Member(A)
Hon'ble Dr.A.Vedavalli, Member(J)

Shri Luxman Prasad S/o Late Shri Chandan Singh, R/o 7IP Sector-IV, M.B.Road, New Delhi.

.....Applicant

(By Advocate: Shri Karan Singh)

Versus.

- 1. Union of India, through: The Secretary, Ministry of Water Resources Sharam Shakti Bhawan, Rafi Marg, New Delhi. Member Secretary.
- Member Secretary,
 2. Central Board of Irrigation & Power
 Malcha Marg, New Delhi.
- 3. Deputy Secretary(Admn) Central Board of Irrigation & Power Malcha Marg, New Delhi.

....Respondents (By Advocate: Shri Shankar Vaidialingam)

ORDER (Oral)

By Hon ble Shri S.R.Adige, Member (A)

Heard.

Respondent No-2 (Central Board of Irrigation and Power) is a Registered Society, and has not been notified under Section-14(3) AT Act, Applicant's counsel prays for and is allowed to withdraw the DA with permission to approach the appropriate forum in regard to this grievance. Permission is allowed. The DA is dismissed as withdrawn.

A Vedavalli)
(Dr.M. Vedavalli)
Member(J)

(S.R.Adige)
Member(A)

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